

49

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 479/(MAH)/2017

CORAM:

Present:



SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Kamla Dhanjal Construction Company Pvt. Ltd.  
V/s.  
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

| S. No. | NAME           | DESIGNATION | SIGNATURE  |
|--------|----------------|-------------|--|
| 1      | Sunil Agrawal  | C.A         |   |
| 2      | Harish Dhanjal | Director    |  |

ORDER

TCP 479/252/NCLT/MB/MAH/2017

On the request made by the Petitioner for withdrawal of the Company  
Petition to file afresh under appropriate law, this Petition is dismissed as withdrawn  
with a liberty to file afresh in accordance with law.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)